

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 07

CA 235/2024 IN TP/13(MB)2012

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 11.07.2024

NAME OF THE PARTIES: SHRI RAJINDER K MALHOTRA VS VIDYUT
METALLICS PVT LTD & ORS

Sec. 241(1) Application under any other provisions of the Companies Act, 2013

ORDER

1. Adv. Shyam Kapadia a/w Ms. Shweta Jaydev for the Petitioner is present and Adv. K.B. Nair i/b Intralegal for the Financial Creditor/Respondent is also present.
2. Ld. Counsel for the Petitioner makes out a prima-facie case and press for Interim Relief, however, the notice was not served to the other parties stating that they will be pressing for Interim Relief.
3. In the meanwhile, the learned counsel for the Respondent is directed to file reply to within two weeks, after duly serving the copy to the other side at least two days before the next date of hearing.
4. List this matter on **18.07.2024** for further consideration.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

/Neeraj/

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)